

0957

No. _____/G

From

District & Sessions Judge,
Ludhiana.

To

All the Judicial Officers working
in this Sessions Division.

Dated Ludhiana the ___ May, 2021.

Subject: Writ petition (Civil) No.534/2020 titled as Bajaj Allianz General
Insurance Company Vs Union Of India of Supreme Court of India.

Memorandum.

Please refer to the subject cited above.

Please find enclosed herewith the copy of order dated 16.03.2021 of
the Hon'ble Supreme Court of India and information in this regards received from
some insurance companies vide receipt NO's.1116 dated 03.05.2021, No.1133
dated 04.05.2021 and 1199 dated 10.05.2021, for information and necessary
action.

Encl. As above

- Self -
District & Sessions Judge,
Ludhiana.

Endst. No. 6011/G Dated ___, Ludhiana the 12/5, 2021.

Copy forwarded to the following for information and necessary
action:

1. Reader of this court.
2. Nazir of this court
3. DSA/SO to display the order of the Hon'ble Supreme Court of India on
the website of this Sessions Division.

hm
District & Sessions Judge,
Ludhiana 11/5/21

Details of Nodal officer in compliance with the order of Supreme Court - TATA AIG General Insurance Company

From : Amit Chawla <Amit.Chawla@tataaig.com>
Subject : Details of Nodal officer in compliance with the order of Supreme Court - TATA AIG General Insurance Company

Mon, May 03, 2021 10:07 PM

1 attachment

To : DISTRICT AND SESSION COURT SAS NAGAR <ecourts-pbsa01@indiancourts.nic.in>, dsj bathinda <dsj.bathinda@aij.gov.in>, Djldh-chd <djldh-chd@nic.in>, Kamalpreet Singh <djfgs-chd@nic.in>, Rajinder Aggarwal <djpat-chd@nic.in>, District Court Panchkula <dsjpk1@hry.nic.in>, dsj.muktsar-phc <dsj.muktsar@aij.gov.in>, dsjman-chd@nic.in, Ditric Moga <dsj.moga@aij.gov.in>, District and Sessions Judge Faridkot <djfdk-chd@nic.in>, District and Sessions Judge Jalandhar <dsj.jalandhar@aij.gov.in>, Amarjot Bhatti <djhsr@chd.nic.in>, pbbr01@indiancourts.nic.in, District Sessions Judge Amritsar <djasr-chd@nic.in>, DISTRICT COURT FAZILKA <dsj.fazilka@aij.gov.in>, Kishore Kumar <djfrz-chd@nic.in>, Ramesh Kumari <djgds-chd@nic.in>, District Sessions Judge Kapurthala <djkpt-chd@nic.in>, DSJ SBS Nagar <dsjsbsnagar@aij.gov.in>, Sh. Harpal Singh <djsan-chd@nic.in>, Harpreet Kaur Jeewan <djrop-chd@nic.in>, DISTRICT AND SESSION JUDGE TARN TARAN <ecourts-pbtt01@indiancourts.nic.in>



To
 Hon'ble District & Session Judges
 Punjab State

Subject – To communicate the details of Nodal officer in Compliance with the order of Hon'ble Supreme Court dated 16th of March 2021 in the matter of Bajaj Allianz General Insurance Company.versus Union of India in the Writ Petition (Civil) no. 534/2020

Greetings from TATA AIG General Insurance Company Limited!

In compliance with the orders of Hon'ble Supreme Court dated 16th March in Bajaj Allianz General Insurance Company versus Union of India, We hereby provide details of Nodal officer and common e mail id, contact number as below.

Nodal officer – AMIT CHAWLA

Mobile No. - +91 – 7303622500


E-Mail id – Legalclaimsdelhi@tataaig.com

This email IDs may please be prominently displayed at all MACT Tribunals for the benefit of the claimants.

Please acknowledge & Oblige.

Regards
 AMIT CHAWLA

Chief Manager - Legal Claims
TATA AIG General Insurance Company Limited.
Plot. No. E-1, 1st & 2nd Floor, Sector-8, Noida (U.P)
Handheld - +91-7303622500

 Bajaj Allianz Vs Union - Order_16-Mar-2021.pdf
48 KB

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 534/2020

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY
PRIVATE LTD.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(IA No. 132263/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-03-2021 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE R. SUBHASH REDDYMr. Narasimhan Vijayaraghavan, AC
Mr. Vipin Nair, AORFor Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Siddharth, AOR
Mr. Amit Kumar Agrawal, Adv.
Ms. Mamta Meghwal, Adv.For Respondent(s) Mr. J.K. Sud, Ld. ASG
Ms. Garima Prashad, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. Navanjay Mahapatra, Adv.
Ms. Sanya Sud, Adv.
Mr. Randeep Sachdeva, Adv.
Mr. Harish Nadda, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. G.S. Makker, Adv.
Mr. B.V. Balram Das, Adv.Arunachal Pradesh Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.Chhattisgarh Mr. Sourav Roy, Adv./Dy. Adv. Gen.
Mr. Mahesh Kumar, Adv.
Mr. Suushant Yadav, Adv.
Mr. Prabudh Singh, Adv.
Mr. Leela Dhar Prajapat, Adv.
Ms. Devika Khanna, Adv.
Mrs. V.D. Khanna, Adv.
M/s VMZ Chambers, AOR

Gujarat	Mr. Satyalipsu Ray, Adv. Ms. Deepanwita Priyanka, Adv. Mr. Aniruddha P. Mayee, AOR
	Mr. Raj Kamal, AOR
Maharashtra	Mr. Rahul Chitnis, Adv. Mr. Sachin Patil, AOR Mr. Aaditya A. Pande, Adv. Mr. Geo Joseph, Adv.
Manipur	Mr. Pukhrambam Ramesh Kumar, AOR Ms. Anupama Ng., Adv. Mr. Karun Sharma, Adv.
Meghalaya	Mr. Avijit Mani Tripathi, AOR Ms. T.K. Nayak, Adv.
Mizoram	Mr. Siddhesh Kotwal, Adv. Ms. Bansuri Swaraj, Adv. Mr. Divyansh Tiwari, Adv. Ms. Ana Upadhyay, Adv. MR. Nirnimesh Dube, AOR
	Mr. Som Raj Choudhury, AOR
Tamil Nadu	Mr. Jayanth Muth Raj, Sr. Adv. AAG Mr. Yogesh Kanna, AOR Mr. RajaRajeshwaran S., Adv. Mr. Aditya Chadha, Adv. Mr. Uma Prasuna Bachu, Adv.
Telangana	Mr. S. Udaya Kumar Sagar, AOR Ms. Sweena Nair, Adv.
GNCTD	Mr. Chirag M. Shroff, AOR Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Puducherry	Mr. V.G. Pragasam, AOR Mr. S. Prabhu Ramasubramanian, Adv.
Nagaland	Ms. K Enatoli Sema, Adv. Mr. Amit Kumar Singh, Adv. Mr. Apratim Aniesh Thakur, Adv. Ms. Prachi Hasija, Adv.

Uttar Pradesh	Mr. Pradeep Misra, Adv. Mr. Suraj Singh, Adv.
UT/Andaman & Nicobar Islands	Mr. K.V. Jagdishvaran, Adv. Mrs. G. Indira, AOR
Kerala	Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G. Prakash, AOR
Goa	Mr. Ravindra A. Lokhande, Adv. Dr. Abhishek Atrey, AOR Ms. Ambika Atrey, Adv.
Tripura	Mr. Shuvodeep Roy, Adv. Mr. Kabir Shankar Bose, Adv.
GNCTD	Mr. Chirag M Shroff, Adv. Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Haryana	Dr. Monika Gusain, AOR
Andhra Pradesh	Mr. Mahfooz Ahsan Nazki, AOR Ms. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. Amitabh Sinha, Adv. Mr Shrey Sharma, Adv.
Rajasthan	Mr. Vishal Meghwal, Adv. Mr. Milind Kumar, AOR
West Bengal	Mr. Soumitra G. Chaudhuri, Adv. Mr. Chanchal Kumar Ganguli, Adv.
Puducherry	Mr. V.G. Pragasaam, Adv. Mr. S. Prabhu Ramasubramanian, Adv.
Assam	Mr. Nalin Kohli, AAG/Adv. Mr. Shuvodeep Roy, AOR Mr. Rahul Raj Mishra, Adv. Mr. Ankit Roy, Adv.
Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.
Karnataka	Mr. V.N. Raghupathy, AOR Mr. Md. Apzal Ansari, Adv.

HP

Mr. Manish Kumar, Adv.
Mr. Satish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

We must notice at the inception that considerable work has occurred on account of the inter se discussion between the stakeholders, coordinated by Mr. Jayant K. Sud, learned ASG. we do appreciate the positive attitude of all the stakeholders to streamline the process.

It is now agreed as per table I of the note submitted by learned ASG that the following agreed directions can be issued:

A. Accident Information Report-

The jurisdictional police station shall report the accident under Section 158(6) of the Act (Section 159 post 2019 amendment) (hereinafter "the report") to the tribunal and insurer within first 48 hours either over email or a dedicated website.

B. Detailed Accident Report-

Police shall collect the documents relevant to the accident and for computation of compensation and shall verify the information and documents. These documents shall form part of the Report. - It shall email the Report to the tribunal and the insurer within three months. Similarly the claimants may also be permitted to email the application for compensation with supporting documents, under Section 166 to the tribunal and the insurer within the same time.

C. The tribunal shall issue summons

along with the Report or the application for compensation, as the case may be, to the insurer by email.

D. The insurer shall email their offer for settlement/response to the Report or the application for claim to the tribunal along with proof of service on the claimants.

E. After passing the award, the tribunal shall email an authenticated copy of the award to the insurer.

F. The insurer shall satisfy the award by depositing the awarded amount into a bank account maintained by the tribunal by RTGS or NEFT. For this purpose the tribunal shall maintain a bank account and record the relevant account details along with the directions for payment to the insurer in the award itself.

G. Each tribunal shall create an email ID peculiar to its jurisdiction for receiving the emails from the police and the insurer as mentioned above. Similarly, all insurer throughout India shall also create an email ID peculiar to the jurisdiction of each claim tribunal. These email IDs would be prominently displayed at tribunal, the police stations and the office of the insurers for the benefit of the claimants. Similarly, these email IDs shall also be prominently displayed on the website maintained by the tribunal and the insurer.

H. Insurers shall appoint nodal officers for each tribunal and provide their contact details, phone and mobile phone numbers, and email address to Director Generals of State Police and the tribunals.

We direct that the aforesaid directions will apply across the country so that a uniform practice is followed.

There are two other aspects which have been

noted as under:

(I) Tamil Nadu and NCT of Delhi have already progressed from having email accounts for submission of accident reports by the police to the tribunal and the insurer, to operating an online platform/website for submission of accident report under Section 159. These online platform/websites shall be suitably be modified for submission of claimants' application for compensation under Section 166 of the Act as well insurers' response to the accident report or the claim petition as the case may be.

(J) Each State having an independent online platform for submission of accident reports, claims and responses to claims, will hamper efficient adjudication of claims, especially where the victim of the accident is not a resident of State where accident has occurred. Therefore, Central Government shall develop an online platform accessible to the tribunals, police authorities and insurers throughout India.

In respect of the aforesaid matters, learned ASG states that some more time may be required to work out the time period within which they can be implemented and the necessary infrastructure for the same created for which some more discussions are required.

We are of the view that both (I) and (J) also liable to be implemented across the country but in pursuance to the discussions brought before us, we will specify the time period within which (I) and (J) have to be implemented.

List for further directions on 4th May, 2021.

Learned senior counsel for the petitioners Ms. Meenakshi Arora submits that inadvertently while handing

over the presences on 24.02.2021, the name of Mr. Jagdish Solanki was included, who is Manager (Legal) and not an Advocate. She submits that since Mr. Solanki has surrendered his Sanad, this mistake may cause some problem for him. She assures us that in future while giving presences due care will be taken. The presence in the order dated 24.02.2021 stands modified to the extent that the name of Mr. Jagdish Solanki stands deleted from that order.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)

Email

Djldh-chd

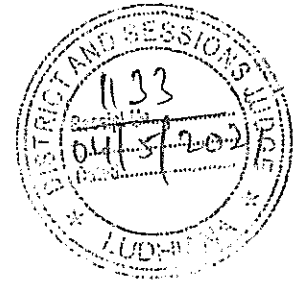
Compliance of order // 16.03.2021// SUPREME COURT || WP 534/2020 || BAGICL Vs UNION OF INDIA

From : DLRTAC@hdfcergo.com

Mon, May 03, 2021 04:36 PM

Sender : Akshay Bose
<Akshay.Bose@hdfcergo.com>

Subject : Compliance of order // 16.03.2021//
SUPREME COURT || WP 534/2020 ||
BAGICL Vs UNION OF INDIA



To : District Sessions Judge Amritsar <djasr-chd@nic.in>, pbb01@indiancourts.nic.in, District and Sessions Judge Bathinda <dsj.bhatinda@aj.gov.in>, District and Sessions Judge Faridkot <djfdk-chd@nic.in>, Kamalpreet Singh <djfgs-chd@nic.in>, DISTRICT COURT FAZILKA <dsj.fazilka@aj.gov.in>, Kishore Kumar <djfzr-chd@nic.in>, Ramesh Kumari <djgds-chd@nic.in>, Amarjot Bhatti <djhstr@chd.nic.in>, Secretary DLSA Jalandhar <dlsa.jal@palsa.gov.in>, Secretary, District Legal Services Authority, Kapurthala Punjab Legal Services Authority <dlsa.kpt@palsa.gov.in>, Djldh-chd <djldh-chd@nic.in>, Mandeep Pannu <djman-chd@nic.in>, District Moga <dsj.moga@aj.gov.in>, dsj.muktsar-phc <dsj.muktsar@indianjudiciary.gov.in>, DSJ SBS Nagar <dsjsbsnagar@aj.gov.in>, Avtar Singh, ADJ <avtarsingh@aj.gov.in>, Rajinder Aggarwal <djpat-chd@nic.in>, Harpreet Kaur Jeewan <djrop-chd@nic.in>, Sh. Harpal Singh <djsan-chd@nic.in>, DISTRICT AND SESSION COURT SAS NAGAR <ecourts-pbsa01@indiancourts.nic.in>, DISTRICT AND SESSION JUDGE TARN TARAN <ecourts-pbtt01@indiancourts.nic.in>, Gurbir Singh <dsj-chd@nic.in>, kksingla69@gmail.com, District and Sessions Court Pathankot <ecourts-pbpo01@indiancourts.nic.in>, Charanjeet Arora <arora.charanjeet@aj.gov.in>

Dear All

This is in reference to the directions of Hon'ble Apex court in above title case

In view of the directions, kindly find relevant information for your kind perusal and records.

- Name of Nodal Officer: Akshay Bose
- Designation of Nodal Officer: Senior Manager- Litigation
- Phone Number: 8373917236
- Official Mail ID: RNRTAC@hdfcergo.com
- Address: HDFC ERGO General Insurance Company ltd.

5th Floor Tower A, IT Stellar Park, C-25.
Sector 62, Noida - 201301

The Apex court's directives will encourage us to opt for the digital platform across the country with uniformity. Main directions are as under:

- **Accident Information Report:** The jurisdictional police station shall report the accident under Section 158(6) of the Act (Section 159 post 2019 amendment) (herein after "the report") to the tribunal and insurer within first 48 hours either over email or a dedicated website.
- **Detailed Accident Report:** Police shall collect the documents relevant to the accident and for computation of compensation and shall verify the information and documents. These documents shall form part of the Report. It shall email the Report to the tribunal and the insurer within three months. Similarly the claimants may also be permitted to email the application for compensation with supporting documents, under Section 166 to the tribunal and the insurer within the same time.
- The tribunal shall issue summons along with the Report or the application for compensation, as the case may be, to the insurer by email. -
- The insurer shall email their offer for settlement/response to the Report or the application for claim to the tribunal along with proof of service on the claimants.
- After passing the award, the tribunal shall email an authenticated copy of the award to the insurer.
- The insurer shall satisfy the award by depositing the awarded amount into a bank account maintained by the tribunal by RTGS or NEFT. For this purpose the tribunal shall maintain a bank account and record the relevant account details along with the directions for payment to the insurer in the award itself.
- Each tribunal shall create an email ID peculiar to its jurisdiction for receiving the emails from the police and the insurer as

mentioned above. Similarly, all insurer throughout India shall also create an email ID peculiar to the jurisdiction of each claim tribunal. These email IDs would be prominently displayed at tribunal, the police stations and the office of the insurers for the benefit of the claimants. Similarly, these email IDs shall also be prominently displayed on the website maintained by the tribunal and the insurer.

- Insurers shall appoint nodal officers for each tribunal and provide their contact details, phone and mobile phone numbers, and email address to Director Generals of State Police and the tribunals.

There are two other aspects which have been noted as under:

- Tamil Nadu and NCT of Delhi have already progressed from having email accounts for submission of accident reports by the police to the tribunal and the insurer, to operating an online platform / website for submission of accident report under Section 159. These online platform/websites shall be suitably be modified for submission of claimants' application for compensation under Section 166 of the Act as well insurers' response to the accident report or the claim petition as the case may be.
- Each State having an independent online platform for submission of accident reports, claims and responses to claims, will hamper efficient adjudication of claims, especially where the victim of the accident is not a resident of State where accident has occurred. Therefore, Central Government shall develop an online platform accessible to the tribunals, police authorities and insurers throughout India.
-
-

Thank You.

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Building and Sustaining Trust, High-Performance™ Culture



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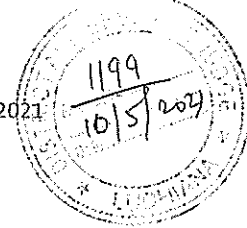
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Caringly yours



Bajaj Allianz General Insurance Company Limited

Date: - April 15, 2021



To,
Hon'ble District & Sessions Judge, Ludhiana,

Subject: - Regarding compliance and implementation of the directions issued by Hon'ble Supreme Court of India vide Order dated 16-03-2021 in WP(C) 534/2020 titled Bajaj Allianz General Insurance Co. Ltd. v/s Union of India & Ors.

- (1) We draw your kind attention to the judgement dated 16th March 2021 passed by the Hon'ble Supreme Court of India in WP(C) 534/2020 titled Bajaj Allianz General Insurance Co. Ltd. v/s Union of India & Ors. (Copy annexed)
- (2) The Hon'ble Supreme Court of India in the above Judgment had passed various directions, inter alia, as mentioned in para (3) and (4) hereinbelow, for speedy disposal of motor accident claims and to adopt uniform procedure throughout India.
- (3) The directions [as numbered in the above judgment] which shall be complied with by L.d Motor Accident Claim Tribunal are as under: -

C. The tribunal shall issue summons along with the police report or the application for compensation, as the case may be, to the insurer by email.

E. After passing the award, the tribunal shall email an authenticated copy of the award to the insurer.

F. The insurer shall satisfy the award by depositing the awarded amount into a bank account maintained by the tribunal by RTGS or NEFT. For this purpose, the tribunal shall maintain a bank account and record the relevant account details along with the directions for payment to the insurer in the award itself.

G. Each tribunal shall create an email ID peculiar to its jurisdiction for receiving the emails from the police and the insurer as mentioned above. Similarly, all insurer throughout India shall also create an email ID peculiar to the jurisdiction of each claim tribunal. These email IDs would be prominently displayed at tribunal, the police stations and the office of the insurers for the benefit of the claimants. Similarly, these email IDS shall also be prominently displayed on the website maintained by the tribunal and the insurer.

ITEM NO.10 Court 9 (Video Conferencing) SECTION X

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Civil) No(s). 534/2020

BAJAJ ALLIANZ GENERAL INSURANCE COMPANY
PRIVATE LTD. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)
(IA No. 132263/2020 - APPROPRIATE ORDERS/DIRECTIONS)

Date : 16-03-2021 The matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE R. SUBHASH REDDY

Mr. Narasimhan Vijayaraghavan, AC
Mr. Vipin Nair, AOR

For Petitioner(s) Ms. Meenakshi Arora, Sr. Adv.
Mr. Siddharth, AOR
Mr. Amit Kumar Agrawal, Adv.
Ms. Mamta Meghwal, Adv.

For Respondent(s) Mr. J.K. Sud, Ld. ASG
Ms. Garima Prashad, Adv.
Mr. Bhuvan Mishra, Adv.
Mr. Navanjay Mahapatra, Adv.
Ms. Sanya Sud, Adv.
Mr. Randeep Sachdeva, Adv.
Mr. Harish Nadda, Adv.
Mr. Raj Bahadur Yadav, Adv.
Mr. G.S. Makker, Adv.
Mr. B.V. Balram Das, Adv.

Arunachal Pradesh Mr. Abhimanyu Tewari, AOR
Ms. Eliza Bar, Adv.

Chhattisgarh Mr. Sourav Roy, Adv./Dy. Adv. Gen.
Mr. Mahesh Kumar, Adv.
Mr. Suushant Yadav, Adv.
Mr. Prabudh Singh, Adv.
Mr. Leela Dhar Prajapat, Adv.
Ms. Devika Khanna, Adv.
Mrs. V.D. Khanna, Adv.
M/s VMZ Chambers, AOR

Uttar Pradesh	Mr. Pradeep Misra, Adv. Mr. Suraj Singh, Adv.
UT/Andaman & Nicobar Islands	Mr. K.V. Jagdishvaran, Adv. Mrs. G. Indira, AOR
Kerala	Mr. Jishnu M.L., Adv. Ms. Priyanka Prakash, Adv. Ms. Beena Prakash, Adv. Mr. G. Prakash, AOR
Goa	Mr. Ravindra A. Lokhande, Adv. Dr. Abhishek Atrey, AOR Ms. Ambika Atrey, Adv.
Tripura	Mr. Shuvodeep Roy, Adv. Mr. Kabir Shankar Bose, Adv.
GNCTD	Mr. Chirag M Shroff, Adv. Ms. Abhilasha Bharti, Adv. Mr. Sushant Dogra, Adv.
Haryana	Dr. Monika Gusain, AOR
Andhra Pradesh	Mr. Mahfooz Ahsan Nazki, AOR Ms. Polanki Gowtham, Adv. Mr. Shaik Mohamad Haneef, Adv. Mr. T. Vijaya Bhaskar Reddy, Adv. Mr. Amitabh Sinha, Adv. Mr Shrey Sharma, Adv.
Rajasthan	Mr. Vishal Meghwal, Adv. Mr. Milind Kumar, AOR
West Bengal	Mr. Soumitra G. Chaudhuri, Adv. Mr. Chanchal Kumar Ganguli, Adv.
Puducherry	Mr. V.G. Pragasam, Adv. Mr. S. Prabhu Ramasubramanian, Adv.
Assam	Mr. Nalin Kohli, AAG/Adv. Mr. Shuvodeep Roy, AOR Mr. Rahul Raj Mishra, Adv. Mr. Ankit Roy, Adv.
Arunachal Pradesh	Mr. Abhimanyu Tewari, AOR Ms. Eliza Bar, Adv.
Karnataka	Mr. V.N. Raghupathy, AOR Mr. Md. Apzal Ansari, Adv.

along with the Report or the application for compensation, as the case may be, to the insurer by email.

D. The insurer shall email their offer for settlement/response to the Report or the application for claim to the tribunal along with proof of service on the claimants.

E. After passing the award, the tribunal shall email an authenticated copy of the award to the insurer.

F. The insurer shall satisfy the award by depositing the awarded amount into a bank account maintained by the tribunal by RTGS or NEFT. For this purpose the tribunal shall maintain a bank account and record the relevant account details along with the directions for payment to the insurer in the award itself.

G. Each tribunal shall create an email ID peculiar to its jurisdiction for receiving the emails from the police and the insurer as mentioned above. Similarly, all insurer throughout India shall also create an email ID peculiar to the jurisdiction of each claim tribunal. These email IDs would be prominently displayed at tribunal, the police stations and the office of the insurers for the benefit of the claimants. Similarly, these email IDs shall also be prominently displayed on the website maintained by the tribunal and the insurer.

H. Insurers shall appoint nodal officers for each tribunal and provide their contact details, phone and mobile phone numbers, and email address to Director Generals of State Police and the tribunals.

We direct that the aforesaid directions will apply across the country so that a uniform practice is followed.

There are two other aspects which have been

over the presences on 24.02.2021, the name of Mr. Jagdish Solanki was included, who is Manager (Legal) and not an Advocate. She submits that since Mr. Solanki has surrendered his Sanad, this mistake may cause some problem for him. She assures us that in future while giving presences due care will be taken. The presence in the order dated 24.02.2021 stands modified to the extent that the name of Mr. Jagdish Solanki stands deleted from that order.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)